

L1b

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.110/2017

Date of Decision: 18.02.2019.

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)
RAVINDER KAUR, MEMBER (J)

Vinayak Dhondiram Sonawane
 Age 49 years, Occ: Service.
 R/at Plot No.9, Near Bhavganga Society,
 Kamathwadi, Nashik – 422 008. ... *Applicant*
(None)

VERSUS

1. Central Provident Fund Commissioner
 Regional Office:-
 222, Bhavishya Nidhi Bhavan, Charkop,
 Kandivali (W), Mumbai 400 067.
2. Union of India, through
 Employees Provident Fund Corporation
 Ministry of Labour and Employment,
 Government of India, Head Office:
 14 Bhikaji Kama Place,
 New Delhi 110 066. ... *Respondents*
(Advocate Shri R.R. Shetty)

ORDER (Oral)
Per : Ravinder Kaur, Member (J)

None is present on behalf of the
 Applicant:

Shri R.R. Shetty, learned counsel for
 the Respondents.

2. The Respondents have filed their reply
 on 20.11.2017. No rejoinder has been filed
 till date. On the last date of hearing also
 neither the applicant nor his counsel was

present. It appears that the applicant is not interested to proceed with the matter.

3. The OA is dismissed in default for non-prosecution. No order as to costs.

(Ravinder Kaur)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

dm.